IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 125 of 2020
……..

Smt. Shobha Devi @ Sova Devi & Others …. ..... **Appellants**

Versus

The Future Generali India Insurance Co. Ltd. & Anr.…. ..... **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)
……..

For the Appellants : Mr. Birendra Kumar, Advocate.
For the Respondents :

……..

04/26.03.2021.

Learned counsel for the appellants has prayed for four weeks' time after Holi Holidays to remove the defect nos. 1 to 5 as pointed out vide Stamp reporting dated 23.03.2020.

Defect Nos. 1 to 5 are as follows:-

1. Limitation petition may be filed.
2. Detail address of res. no.2 may be corrected.
3. Designation of Ld. P.O. may be corrected at para no.1.
4. Case No. may be corrected para no.15.
5. Execution of appellant no.3 may be verified at Vak.

Considering the same, put up this case after removal of defects.

(Kailash Prasad Deo, J.)

Jay/-